

[English]

### Consumption of Petroleum

826 SHRI SOUMYA RANJAN : Will the PRIME MINISTER be pleased to state

(a) the measures taken to reduce the consumption of petroleum and petroleum products; and

(b) the volume of these products saved during 1995-96 so far as a result of those measures?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) Government have initiated various measures to promote conservation of petroleum products in the transport, industrial, agricultural and domestic sectors. An important promotional activity has been the multi-media campaign for creating mass awareness about the need for conserving petroleum products and for informing and motivating users to take concrete steps to actually conserve such products. Other steps taken include :

*In Transport Sector* : Adoption of measures and practices which are conducive to increased fuel efficiency, training programmes for drivers and trainers, establishing model depots and garages etc.

*In Industrial Sector* : Modernisation of boilers, furnaces and other oil operated equipments with efficient ones and promotion of fuel efficient practices and equipments.

*In Agriculture Sector* : Rectification of existing pumpsets to make them more energy efficient, setting up of demonstration centres, educating the farmers through exhibitions, Kisan Melas etc

*In Household Sector* : Development as well as promotion of the use of fuel efficient equipments and appliances like kerosene and LPG stoves, imparting education on better cooking habits etc

(b) As a result of these measures, it is estimated that petroleum products worth Rs 1169 crores have been saved during 1994-95. The savings during 1995-96 are yet to be worked out by the various agencies involved in conservation measures

### Enron

827 SHRI ANIL BASU : Will the PRIME MINISTER be pleased to state

(a) whether Enron Company has signed any agreement to set up power projects in various States of the country.

(b) if so the names of the States with whom negotiations are going on.

(c) whether FIPB clearance has been approved for such projects; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) As per the information available, the Enron Development Corporation has signed an agreement to set up the Dabhol Power Project in the State of Maharashtra.

(b) A letter of intent (LOI) has been issued by the Government of Rajasthan to M/s. Amoco-Enron for setting up of 50 MW solar photo voltaic power plant in Rajasthan.

(c) and (d). The proposal of M/s. Enron to set up Dabhol Power Project in the State of Maharashtra has been cleared from foreign investment angle.

[Translation]

### Tehri Dam

828. SHRI RADHA MOHAN SINGH  
DR RAMESH CHAND TOMAR  
SHRI DEVI BUX SINGH  
SHRI MANABENDRA SHAH  
SHRI SANTOSH KUMAR GANGWAR

Will the PRIME MINISTER be pleased to state

(a) whether the Union Government had recently announced that an expert Committee would be set up to consider the various objections raised with regard to the Tehri Hydro-electric project,

(b) if so, whether the committee has since been set up;

(c) if so, the details and composition thereof,

(d) if not, by when the committee is likely to be set up;

(e) the reference of the aforesaid committee, and

(f) the time by which the work on the project is likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) to (f) In the context of objections raised against the Tehri Project by Shri Sunderlal Bahuguna who went on fast in April, 1996 demanding review of the Tehri Project and in order to facilitate a proper solution to the problem Government have agreed to provide all facilities to examine the relevant scientific and technical reports and other information relating to the safety of the Tehri Dam by a group of four experts suggested by Shri Sunderlal Bahuguna. These experts have since been requested to examine the relevant reports and make available

their recommendations for careful consideration by Government for ensuring that all necessary steps are taken to ensure the safety of the dam.

Government have also shown willingness to have the ecological aspects, including the impact of the project on the people of the area and resettlement of displaced persons examined by another group of experts including those nominated by Shri Bahuguna. Shri Bahuguna has since been requested to nominate 2-3 experts for the purpose.

Construction activities at the Project site are continuing and the coffer dam has been raised to a height of EL 660 metres.

[English]

#### Cases in Central Administrative Tribunal

829 SHRI RAM TAHAL CHAUDHARY :

SHRI KASHI RAM RANA :

Will the PRIME MINISTER be pleased to state :

(a) whether the cases in Central Administrative Tribunal (C.A.T) are increasing every year;

(b) if so, the reasons therefor;

(c) the number of cases pending till 31 December, 1995 and the details thereof year-wise for the last three years.

(d) the number of cases filed during the last three years and disposed of till 31 December, 1995; and

(e) the steps being taken by the Government to dispose of these cases speedily?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) (a) to (c) The cases in the Tribunal as on 31st December of 1993, 1994 and 1995 were 40028, 39849 and 41970, respectively which do not show ever increasing trend

(d) the cases filed/disposed of during the last three years are as follows :

Year	No of cases filed	No. of cases disposed of
1993	27067	28074
1994	26230	26409
1995	25789	23668

(e) Efforts are being made to fill up vacancies of Vice-Chairman and Members of the Tribunal as

expeditiously as possible so that the functioning of the courts in the Tribunal is not disrupted. All the Ministries/ Departments have also been advised to ensure prompt handling of cases before the Tribunal so as to help in their speedy disposal.

#### Refinery Project

830. SHRI VINAY KATIYAR :

SHRI DHIRENDRA AGARWAL :

Will the PRIME MINISTER be pleased to state :

(a) whether Hindustan Petroleum Corporation Limited propose to set up a new refinery project in the country;

(b) whether the Hindustan Petroleum Corporation Limited (HPCL) propose to expand its operations in petroleum sector; and

(c) if so, the details of the plan of HPCL in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):

(a) Hindustan Petroleum Corporation Ltd. (HPCL) has approval to set up two new joint venture refinery projects in the country as follows :-

(i) Western India 6 MMTPA Refinery at Deogarh in Maharashtra as a Joint Venture with Oman Oil Company

(ii) A 6 MMTPA Refinery in Punjab as a Joint Venture with Saudi Aramco.

HPCL is also expanding the capacities of their Vizag Refinery by 3 MMTPA and joint sector Mangalore Refinery by 6 MMTPA.

(b) and (c). HPCL has signed on MOU in June, 1996 with leading Indian Financial Institutions, viz. ICICI, TDICI and HDFC for setting up an Exploration and Production Company, to, inter alia, operate in the upstream sector consisting of offshore and onshore explorations, development and production of hydrocarbon resources, including crude oil, gas and other petroleum products in India and abroad and also trading and transportation thereof and R & D activities in all the associated areas. The proposed company will be formed with an initial equity of Rs 20 crores, in which HPCL will have 50% share and the balance will be ICICI 35%, TDICI 10% and HDFC 5%.

#### Power Projects in Orissa

831. DR KRUPASINDHU BHOI : Will the PRIME MINISTER be pleased to state :

(a) the name and number of different power projects set-up in Orissa both in Public and Private sector;